

ITEM NO.23
SECTION XI

REGISTRAR COURT. 1 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. ANIL LAXMAN PANSARE

Petition(s) for Special Leave to Appeal (C) No(s). 18871/2019

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

BASANTU ALIAS BAKHEDU

Respondent(s)

(FOR ADMISSION and I.R. and IA No.110919/2019-CONDONATION OF DELAY
IN FILING and IA No.110921/2019-EXEMPTION FROM FILING O.T.

IA No. 110919/2019 - CONDONATION OF DELAY IN FILING

IA No. 110921/2019 - EXEMPTION FROM FILING O.T.)

Date : 28-08-2020 These matters were called on for hearing today.

For Petitioner(s)

Mr. Kamlendra Mishra, AOR

For Respondent(s)

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

Ld. counsel for the petitioner is not connected.

Ld. Counsel for the petitioner to take fresh steps for
effecting service on the sole respondent within two weeks, as
last opportunity.

Original record has been received from the High Court but
two pages are in vernacular language and three pages are hand
written. Let the record be sent back to the concerned Court for
proper translation into English language in terms of Circular
No.F.No.70/Judl./2010 dated 18.11.2010 and as per this Hon'ble
Court's order dt. 20.11.2018 in Cr1.A.No.1256/2017, thereafter
matter be listed before this Court on 15.10.2020.

ANIL LAXMAN PANSARE
Registrar